

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR  
(Through Video Conferencing)**

**CJ Court**

Case: WP(C) PIL No. 1 of 2022

Mohammad Tuyyab Malik and Another .....Appellant/Petitioner(s)

Through :- Petitioners present in person.

**v/s**

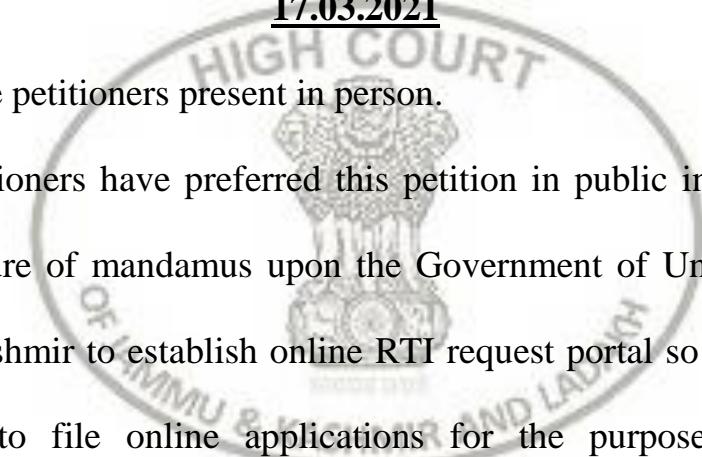
Union Territory of J&K .....Respondent(s)  
Through :-

**CORAM:**

**HON'BLE THE CHIEF JUSTICE  
HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE**

**ORDER**

**17.03.2021**



01. Heard the petitioners present in person.
02. The petitioners have preferred this petition in public interest seeking a writ in the nature of mandamus upon the Government of Union Territory of Jammu and Kashmir to establish online RTI request portal so that the citizens may be able to file online applications for the purposes of collecting information from any department of the Government.
03. It is alleged that the Central Government has already requested all the States/Union Territory Governments to enable the citizens to file online applications for collecting information from the various departments.
04. The petitioners have made various representations in this regard but no action has been taken and the online RTI Portal facility is not being made available to the citizens. The last of the representation in this regard has been submitted by the petitioners on 12.12.2021 to the Chief Secretary, Union Territory of Jammu and Kashmir, a copy of which has been filed as Annexure-2 to the writ petition.

05. In view of the aforesaid facts and circumstances, we consider it appropriate to dispose of the petition with the direction to the Chief Secretary to take a call upon the aforesaid representation of the petitioners and to pass a speaking order on it, most expeditiously, preferably, within a period of three months from the date a copy of this order is produced before him.

06. It will be open for the petitioners to make a fresh comprehensive representation in line with the representation already made so as to request the Chief Secretary to provide the facility of online RTI Portal.

07. The petition is disposed of.

JAMMU  
17.03.2022  
Tilak

(SINDHU SHARMA)  
JUDGE

(PANKAJ MITHAL)  
CHIEF JUSTICE

